NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.21/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES: Kole Investment & Trading Company Pvt. Ltd. & Ors V/s. M/s. Kalyani Consultants Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 And 241/242 of the Companies Act, 2013

S. No.	NAME DESIGNATION	SIGNATURE
10 ·	Rohan Rajdhydsha Counsel for 1/6 AZB & Partners fespondent Nos	, MM —
10.	Vishal Shrigan Ptrs. ilb Khaifan 200.	4.
	Ms SONUTANISON Advo	Cale Bandla
	Ms. Pooja Kane ilb Ahruu hi ladhar & Co. J. For R.	88p. 1. Jan.
10·	AKHILESH DUBEY	
	ORDER . 86 of 2016 & C.A. No. 06 of 2017 In Jo. 21/241-242/NCLT/MB/MAH/2016	Malley .

Ld. Representative of both the sides are present. 1.

From the side of the Petitioners, Ld. Representative is seeking time to file a reply to the Company Application No. 06/2017 filed by Petitioner Nos. 1 to 6. Time

is granted. File Reply on or before 03.02.2017. A copy in advance to the other Petitioners as also to the Respondents. On receiving the reply, the parties can file their rejoinder on or before 08.02.2017. Thereafter, this C.P. No. 21/2016 along with C.A. No. 86/2016 and C.A. No. 06/2017 to be fixed for hearing on 13.02.2017. Date is duly communicated to both the sides.

Sd/-

M. K. SHRAWAT Member (Judicial)

Dated: 13th January, 2017.